

Annex – 4

(Para A.20 of Master Circular)

FORM & APPLICATION FOR REMITTANCE U/S 195 OF THE INCOME TAX ACT

1.	Name and Address of the Applicant and principal place of business	
2.	Name and Address of the Assessing Officer having jurisdiction over the remitters	
3.	Applicant's PAN Number	
4.	Name and address of the beneficiary of the remittance and the country to which remittance is made	
5.	Amount and nature of remittance	
6.	Rate of Deduction of Tax at Source	
7.	Reference to Provision of Act/DTAA under which the rate has been determined	

8. Certificate

- (i) I/we propose to make the above remittance as per deduction of tax at source indicated above. We have obtained a certificate from M/s. _____ who is an accountant as defined in the Section 288 of the I.T. Act, certifying the amount, nature and correctness of deduction of tax at source.
- (ii) In case the I.T. authority at any time finds that tax actually deductible on the amount of remittance has either not been paid or not paid in full, I/we undertake to pay the said amount of tax along with interest due.
- (iii) I/we shall also be subjected to the provisions of penalty for the said default as per the provisions of I.T. Act.
- (iv) I/we undertake to submit the requisite documents etc. for enabling the I.T. Authorities to determine the nature and amount of income of the beneficiary of the above remittance as well as documents required for determining our liabilities under the I.T. Act as a person responsible for deduction of tax at source.
- (v) The information given above is true to the best of my/our knowledge and belief and no relevant information has been concealed.

Name and Signature

[To be signed by a person responsible for signing the return of income (as to provisions of section 139(A) of the Income-tax Act) of the person making the remittance]

CERTIFICATE

I/We have examined the agreement (wherever applicable) between M/s _____ (remitters) and M/s _____ (beneficiary) requiring the above remittance as well as the relevant documents and books of accounts required for ascertaining the nature of remittance and for determining the rate of deduction of tax at source as per provisions of section 195. We hereby certify the following :

1.	Name and address of the beneficiary of the remittance and the name of the foreign country to which remittance is being made.			
2.	Amount of remittance in foreign currency indicating the proposed date/month and bank through which remittance is being made.			
3.	Details of tax deducted at source, rate at which tax has been deducted and date of deduction.		Foreign Currency	Indian @ Currency
		Amount to be remitted		
		Tax deducted at source		
		Actual amount remitted		
		Rate at which deducted		
		Date of Deduction		
4.	In case the remittance as indicated in (2) above is net of taxes, whether tax payable has been grossed up? If so, computation thereof may be indicated.			
5.	If the remittance is for royalties, fee for technical services, interest, dividend, etc., the clause of the relevant DTAA under which the remittance is covered along with reasons and the rate at which tax is required to be deducted in terms of such clause of the applicable DTAA.			
6.	In case the tax has been deducted at a rate lower than that prescribed under the applicable DTAA, the reasons thereof.			

7.	<p>In case remittance is for supply of articles or things (e.g. plant, machinery, equipment, etc.) or computer software, please indicate:-</p> <p>(i) Whether there is any permanent establishment in India through which the beneficiary of the remittance is directly or indirectly carrying on such activity of supply of articles or things?</p> <p>(ii) Whether such remittance is attributable to or connected with such permanent establishment?</p> <p>(iii) If so, the amount of income comprised in such remittance which is liable to tax.</p> <p>(iv) If not, the reasons in brief thereof.</p>	
8.	<p>In case remittance is on account of business income please indicate :-</p> <p>(i) Whether such income is liable to tax in India?</p> <p>(ii) If so, the basis for arriving at the rate of deduction of tax.</p> <p>(iii) If not, the reasons thereof.</p>	
9.	<p>In case tax is not deducted at source for any other reason, details thereof.</p>	

(Attach separate sheet duly authenticated wherever necessary).

Name, Address and registration numbers

(To be signed and verified by an Accountant as defined in Section 288 of the Income-tax Act).